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(2021) 10 UK CK 0201

Uttarakhand High Court

Case No: Writ Petition (M/S) No. 2288 Of 2021

Tanveer Ali APPELLANT

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District Magistrate, Dehradun &

Others RESPONDENT

Date of Decision: Oct. 28, 2021

Hon'ble Judges: Manoj Kumar Tiwari, J

Bench: Single Bench

Advocate: P.C. Petshali, T.S. Phartiyal

Final Decision: Disposed Of

Judgement

Manoj Kumar Tiwari, J

- 1. Learned counsel for the petitioner submits that the question involved in this writ petition has been decided by this Court vide judgment dated
- 12.08.2020 rendered in WPMS No. 973 of 2020.
- 2. Mr. T.S. Phartiyal, learned Additional C.S.C. for the State does not dispute the aforesaid statement of learned counsel for the petitioner.
- 3. Since the controversy involved now stands settled by the aforesaid judgment, therefore, the writ petition is disposed of in terms of the judgment
- dated 12.08.2020 rendered in WPMS No. 973 of 2020 and it is provided that if petitioner pays the penalty and fine, as imposed by the authorities, the
- authority concerned shall consider releasing the vehicle in favour of the petitioner, strictly in accordance with law.
- 4. Let certified copy of this order be supplied to the petitioner within 24 hours.